

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
SOUTH-WEST DISTRICT, DWARKA COURTS, NEW DELHI**

AUCTION NOTICE

The condemned/unserviceable articles lying in the basement and other locations of Dwarka Courts Complex will be auctioned on 15.09.2026 at 02:00 PM in Administrative Block, Ground Floor, Dwarka Courts Complex, New Delhi on 'AS IS WHERE IS BASIS'. The articles to be auctioned and the reserve/minimum auction price of the same are as under:-

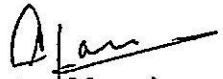
S. No.	Name of Article / Model	Quantity	Reserve Price (per piece/unit)	Total Amount (₹)
1.	Photocopier Machines	05	11,000/-	11,000/-
2	Hot Case	21	50/-	1,050/-
3	Bench	12	350/-	4,200/-
4	Visitor Chairs (Iron)	82	100/-	8,200/-
5	Visitor Chairs (Wooden)	05	50/-	250/-
6	Revolving Chairs (Presiding Officers)	43	300/-	12,900/-
7	Computer Chair	22	150/-	3,300/-
8	Sofa (Two Seater Steel)	08	350/-	2,800/-
9	Sofa (Two Seater Wooden)	05	150/-	750/-
10	Sofa (Three Seater Wooden)	08	200/-	1,600/-
11	Clerk Table	05	380/-	1,900/-
12	Pool Car Vehicle Maruti SX4 (DL-1CM-4245)	01	30,000/-	30,000/-
TOTAL				₹ 77,950/-

Apart from the above items, Iron Scrap items [Almira (01 No.), Big Racks (01 No.), Small Racks (01 No.), Small Racks Cut Pieces (10 Nos.) – Total approx. weight 100 Kgs] and Stainless Steel Name Plates/Designation Plates [79 Nos. (20"x08") & 13 Nos. (14"x05") – Total approx. weight 58 Kgs] will also be auctioned on the basis of their weight at the following reserve rates:

- Iron Scrap: Rs. 37/- per Kg.
- Stainless Steel Scrap (Name Plates): Rs. 80/- per Kg.

The taxes as applicable shall be extra/in addition to aforesaid reserve price. The participating bidder will have to deposit Rs. 10,000/- (refundable) along with one copy of photo identity card with Incharge, Caretaking Branch, Dwarka Courts, New Delhi before 01:30 PM on 15.09.2026 i.e. the day of auction. 25% of total auction price will be collected from successful bidder in cash on the fall of hammer and the condemned articles will have to be removed according to Terms and Conditions from the court premises.

The intending bidder can inspect the articles on any working day between 02:00 PM to 04:00 PM. Other information can be collected from the Caretaking Branch, Dwarka Courts, New Delhi. Terms and conditions apply. The participants may also visit the official website i.e. www.delhistrictcourts.nic.in for other information. The auction shall be subject to other Terms and Conditions as described below and shall be announced on the spot.


(Gautam Manan)

Chairman, Condemnation Board
O/o Principal District & Sessions Judge
South-West, Dwarka Courts, New Delhi

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
SOUTH-WEST DISTRICT, DWARKA COURTS, NEW DELHI**

TERMS AND CONDITIONS

1. That condemned/unserviceable articles shall be auctioned on 15.09.2026 at 02:00 PM "AS IS WHERE IS BASIS" in Administrative Block, Ground Floor, Dwarka Court Complex, New Delhi.
2. That reserve price of all condemned articles has been fixed as per details given in the auction notice.
3. That the bidder shall be required to deposit Rs. 10,000/- (refundable) in cash along with one copy of photo identity card with Incharge, Caretaking Branch, Dwarka Courts, New Delhi before 15.09.2026 at 01:30 PM on the day of auction. However, if a successful bidder refuses to deposit 25% of the bid value amount the deposit amount of Rs. 10,000/- shall be forfeited.
4. The successful bidder shall deposit 25% of the bid value on the acceptance of the bid in cash as per Rule 220(iv) of GFR-2017.
5. That total auction price will be deposited by the successful bidder within three working days (excluding bank holidays) in the shape of demand draft drawn in favour of the Principal District & Sessions Judge (South-West), Dwarka Courts, New Delhi. In case of default, the deposit of 25% amount shall stand forfeited.
6. The condemned articles will be removed within seven days after deposit of payments positively from the court premises.
7. The bidder shall arrange his own labour and transport for removal of condemned articles from Dwarka Court and expenses of such transportation shall be borne by him.
8. That decision of the Condemnation Board shall be binding upon the bidder and it can cancel the auction without assigning any reason.
9. That Condemnation Board reserves right to add or delete any of terms and conditions at the time of auction proceedings and the same shall be binding upon all bidders/participants.

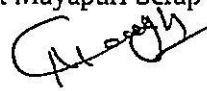

 (Gautam Mahan)
 Chairman, Condemnation Board
 O/o Principal District & Sessions Judge
 South-West, Dwarka Courts, New Delhi

No. 33888 - 33922 /CTB/DWK/2026

Dated: 14/8/2026

Copy forwarded for information and compliance to:-

1. The PS to Ld. Principal District & Sessions Judge, South-West, Dwarka Courts, New Delhi.
2. ✓ The Incharge(s), Computer Branch of all the District Court Complexes in Delhi/New Delhi with the request to upload the Auction Notice along with Terms & Conditions on their respective website of District Court.
3. Branch Incharge(s), Caretaking Branch, Central, West, South, South-East, Shahdara, North-East, East, South-West, North-West, North, and RACC, Delhi with the request to paste the auction notice on the notice boards of their respective court complexes.
4. The Secretary, Delhi Bar Association / Dwarka Court Bar Association and all Bar Associations of Delhi District Courts with the request to display the notice on the notice board.
5. Incharge, Nazarat Branch, Dwarka Court Complex with the request to direct the concerned process server to paste copies of the auction notice on conspicuous places at Mayapuri Scrap Market.


 Branch Incharge (Care Taking Branch)
 O/o Principal District & Sessions Judge (S/W)
 Dwarka Courts Complex, New Delhi